

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 31/03/2011

This Petition was called on for hearing today.

For Petitioner(s)

Mr.Anurag Singh,adv.
Mr. M.M. Kashyap,Adv.

For Respondent(s)

Ms. Asha Gopalan Nair,Adv.
Ms. Abha R. Sharma ,Adv

UPON hearing counsel the Court made the following
O R D E R

Ld.counsel for the petitioner who was granted last opportunity for taking steps against Respondent Nos.1, 3-11 and 13-22 has not taken steps even now. However, I am inclined to grant two more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within two weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice. Await return of notice.

List the matter on 19.04.2011.

(Sunil Thomas)
Registrar

SB